

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

OA No.26/2013

Thursday, this the 2<sup>nd</sup> day of January, 2014.

**CORAM**

**Hon'ble Mr.Justice A.K.Basheer, Member (J)**  
**Hon'ble Mr.K.George Joseph, Member (A)**

P.G.Saseendran Nair, age 58 years  
 S/o M.K.Govindan Nair  
 Senior Accountant  
 Office of the Accountant General  
 Golden Jubilee Road, Kaloor PO  
 Ernakulam-682 017.  
 Residing at Ponnakudom, Vadacode P.O.  
 Kangarappady, Cochin-682 021.

Applicant

(By Advocate: Mr.T.C.Govindaswamy)

**Versus**

1. The Senior Deputy Accountant General,  
 Office of the Accountant General (A&E), Kerala,  
 Thiruvananthapuram.
2. The Principal Accountant General (A&E)  
 Kerala, Thiruvananthapuram.
3. The Deputy Accountant General (A&E),  
 Kerala Branch Office, Ernakulam.
4. The Accounts Officer (O&E)  
 Office of the Accountant General  
 Branch Office, Ernakulam.
5. The Comptroller & Auditor General of India  
 Government of India,  
 New Delhi-110 124.

Respondents

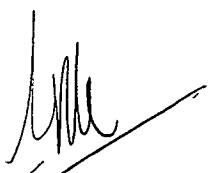
By Advocate: M/s Iyer & Iyer)

The Original Application having been heard on 2<sup>nd</sup> January, 2014,  
 this Tribunal on the same day delivered the following order:-

ORDERHon'ble Mr.Justice A.K.Basheer, Member (J)

When this case is taken up for hearing, it is fairly conceded by learned counsel for the applicant that the applicant has not exhausted the statutory remedy available to him under Rule 29 of the CCS (CCA) Rules, 1965. He further submits that the applicant is prepared to take recourse to the said remedy.

2. If the applicant prefers a revision petition within three weeks from today, respondent No.5 shall entertain the same ignoring the delay and take a decision thereon strictly on its merit and in accordance with law as expeditiously as possible at any rate within three months from the date of receipt of the revision petition.
3. Respondent No.5 shall ensure that the applicant is afforded sufficient opportunity to be heard before any final decision is taken in the matter.
3. Original Application is disposed of in the above terms.



(K. George Joseph)  
Administrative Member



(Justice A.K.Basheer)  
Judicial Member

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